- (b) if so, whether Government has taken any action against them so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) Yes, Sir. Directorate of Revenue Intelligence (DRI) in coordination with Indian Coast Guard seized 217.856 Kg. heroin on 22.05.2019 at the Coast of District Kutchh from a Pakistani boat and 6(six) Pakistani Nationals were arrested. A complaint number 05/2019 under the NDPS Act 1985 has been filed on 15.11.2019 before special NDPS Court Bhuj against the 6(six) Pakistani crew and others.

Further, the Anti Terrorist Squad (ATS) of Gujarat Police in coordination with Indian Coast Guard seized 35.055 Kg heroine on 06.01.2020 at the Coast of District Kutchh from a Pakistani boat. A case has been registered against the 5(five) Pakistani Nationals and they are presently under judicial custody.

Disputed border area of Maharashtra and Karnataka

2764. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has reviewed the decision declaring Disputed border area of Vijapur, Dharwad, Karwar and Belgaum (excluding Chandgad Taluka) of erstwhile Bombay State which were transferred to Mysore State (present Karnataka State) as a Union Territory, till final verdict of the Supreme Court;
 - (b) if so, details and the status of request thereof, if not, reasons therefor,
- (c) whether Government has inquired about all the matters regarding atrocities against Marathi speaking people living in disputed border area, if so, details thereof and if not, reasons therefor; and
 - (d) the details of appropriate actions taken and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) There is no such proposal under consideration. The matter is presently sub-judice.

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. State Governments are responsible to maintain law and order, protection of life and property of the citizens residing in their territory. However, the Ministry of Home Affairs issues advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.

Steel fencing along IB with Pakistan and Bangladesh

†2765. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to erect a new steel fencing along the International Borders being shared with Pakistan and Bangladesh;
 - (b) if so, whether Government has taken any step in this regard so far; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The Government has decided to erect New Design Fence having anti-cut, anti-climb and anti-rust properties along Indo-Pakistan and Indo-Bangladesh Border wherever fence is yet to be sanctioned for construction or needs to be replaced.

Action against Urban Naxalites

2766. SHRI K.J. ALPHONS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) who are Urban Naxalites;
- (b) what legal action is being taken against them; and
- (c) the number of such persons against whom action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) The phrase 'Urban Naxalites' is not used by the Ministry of Home Affairs, Government of India.

However, the Government of India's National Policy and Action Plan addresses Left Wing Extremism in all its manifestations including the urban activities.

[†]Original notice of the question was received in Hindi.